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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

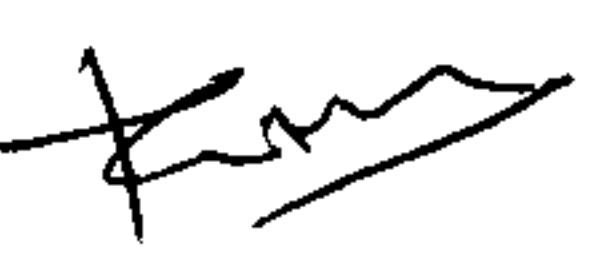
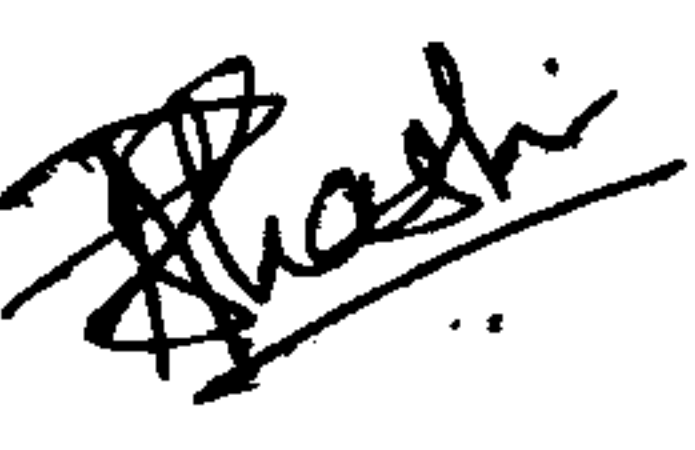
Co. Appeal No. 43/59/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Smt. Abha Goenka & Ors
V/s.
CTM Syntex (India) Ltd & ors.

Section of the Companies Act: Section 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RITU SHAH FOR THAKKAR	ADV.	Respondent	
2.	AND PAHWA CS Palak Shastri for M/s. Shilpi Thapar & Associates	CS	Appellant/ Petitioner	

ORDER

Learned PCS Ms. Palak Shastri i/b Learned PCS Ms. Shilpi Thappar present for Appellants. Learned Advocate Ms. Ritu Shah present for Respondents.

The appellant prayed for adjournment on the ground that learned CS Ms. Shilpi Thappar is out of station.

List the matter 26.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of February , 2018.